



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक ७]

सोमवार, फेब्रुवारी २६, २०२४/फाल्गुन ७, शके १९४५

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असाधारण क्रमांक २०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Bill, 2024 (L. A. Bill No. II of 2024), introduced in the Maharashtra Legislative Assembly on the 26th February 2024, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. II OF 2024.

A BILL

further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Co-operative Societies (Amendment) Ordinance, 2024, on the 15th January 2024 ;

Mah.
XXIV of
1961.
Mah.
Ord. I of
2024.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

Short title and commencement.

1. (1) This Act may be called the Maharashtra Co-operative Societies (Amendment) Act, 2024.

(2) It shall be deemed to have come into force on the 15th January 2024.

Amendment of section 73-ID of Mah. XXIV of 1961.

2. In section 73-ID of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as “the principal Act”) in sub-section (2), in the proviso, for the words “ six months ” the words “ two years ” shall be substituted.

Mah. XXIV of 1961.

Repeal of Mah. Ord. I of 2024 and saving.

3. (1) The Maharashtra Co-operative Societies (Amendment) Ordinance, 2024, is hereby repealed.

Mah. Ord. I of 2024.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV of 1961) is enacted for the orderly development of the co-operative movement in the State. Section 73-ID of the said Act provided that no requisition for a special meeting of the committee for bringing the motion of no-confidence against the officers of the societies shall be made within a period of six months from the date on which the officer has entered upon his office.

2. In order to ensure that, the officer of the society get sufficient period to work for the management of society after his election, it was necessary to enhance the said period from six months upto two years, within which such requisition for a special meeting for bringing motion of no-confidence against the officer of the society shall not be made. It was, therefore, considered expedient to amend section 73-ID of the said Act, suitably.

3. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes aforesaid, the Maharashtra Co-operative Societies (Amendment) Ordinance, 2024, (Mah. Ord. I of 2024), was promulgated by the Governor of Maharashtra on the 15th January 2024.

4. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,
Dated the 15th February 2024.

DILIP WALSE-PATIL,
Minister for Co-operation.